

एशियाई विकास बैंक के निर्णयों की क्रियान्विति  
के लिए उठाए गए कदम

3649. श्री मूलचन्द्र डागा : क्या  
बिल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या एशियाई विकास बैंक की  
चौथी वार्षिक बैठक 15 अप्रैल में 17 अप्रैल  
1971 तक सिंगापुर में हुई थी और यदि  
हां, तो उसमें क्या-क्या निर्णय किए गए  
थे और

(ख) उस में लिए गए निर्णयों को  
क्रियान्वित करने के लिए क्या कार्यवाही  
की गई है अथवा करने का विचार है ?

बिल मंत्री (श्री यशवन्तराव चव्हाण) :

(क) जी हां। एशियाई विकास बैंक के  
गवर्नरों के बोर्ड की चौथी वार्षिक बैठक  
सिंगापुर में 15 से 17 अप्रैल, 1971 को  
हुई थी। कार्य-सूची में, सामान्य वित्तीय  
मदों के अलावा (जैम लेखा-परीक्षित लेखों  
को स्वीकृति दिया जाना), विचार-विमर्श  
के लिए दो मुख्य विषय शामिल थे अर्थात्  
1970 में बैंक के क्रियाकलापों की समीक्षा  
और बैंक की साधनों संबंधी स्थिति पर  
विचार। बैंक द्वारा 1970 में निष्पादित  
कार्य को काफी सन्तोषजनक माना गया और  
बैंक के साधनों में वृद्धि करने की आवश्यकता  
को स्वीकार किया गया और निदेशक बोर्ड  
से यह कहा गया कि वह तत्संबंधी आवश्यकता-  
ताओं का अध्ययन करे और गवर्नरों के बोर्ड  
को उपयुक्त सिफारिशें करें।

(ख) निदेशक मंडल ने अपनी अध्ययन  
सितम्बर, 1971 में पूरा कर लिया और  
बैंक की अधिकृत पृष्ठी में 150 प्रतिशत की

वृद्धि करने की सिफारिश की। भारत  
सहित उन सदस्य-देशों द्वारा, जिनके पास  
कुल 100,000 शेयर हैं, बैंक के पास  
अपने-अपने प्रतिदान-पत्र जमा कराये जाने  
पर, 150 प्रतिशत की वृद्धि प्रभावी हो  
गयी है।

**Demands of A I T U C Unions  
accepted by Coir Board**

3650 SHRI C K CHANDRAPPA  
Will the Minister of FOREIGN TRADE  
be pleased to state

(a) whether the Coir Board had  
recently accepted with slight amend-  
ments the demands made in a memo-  
randum of AITUC Unions which was  
forwarded to the Board by the Kerala  
Government,

(b) if so the demands accepted and

(c) the steps taken for the imple-  
mentation of the decisions taken in  
the matter?

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOREIGN TRADE  
(SHRI A C GEORGL) (a) to (c)  
Government of Kerala sought the  
views of Coir Board on seven demands  
on production and export of coir and  
coir goods, made by AITUC Unions  
in a memorandum submitted to the  
State Government. The Coir Board  
has furnished its views on these de-  
mands to the State Government who  
are expected to take further action in  
the matter

**Cases referred to Monopolies  
Commission**

3651 SHRI C K CHANDRAPPA  
SHRI R P ULAGANAMBI

Will the Minister of COMPANY  
AFFAIRS be pleased to state

(a) the number of applications  
referred to the Monopolies Commis-

sion in the years 1968-69, 1969-70, 1970-71 and during the first half of 1971-72 and in how many cases, the Commission has taken a decision; and

(b) the nature of applications, the names of the business houses which sponsored them and the decision taken in each case?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): (a) The Monopolies and Restrictive Trade Practices Act came into force on 1st June, 1970 and the Commission started functioning with effect from the 6th August, 1970. 28 proposals under Chapter III of the M.R.T.P Act have been referred to the Commission for enquiry so far and its reports have been received in 21 cases.

(b) A statement is laid on the Table of the House. [*placed in Library. See No. LT-3957/72*].

**Proposal to show the exhibits of Third Asian International Fair in Miniature Form through Mobile Exhibition Trains**

3652. SHRI NATHU RAM AHIRWAR: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether there is any proposal to show the exhibits of the Third Asian International Trade Fair in miniature form through mobile exhibition trains in the country so that millions of people are given the privilege of seeing the progress of the country during this 25th year of our Independence; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) No, Sir.

(b) It is not practical to convert a huge Fair like Asia 72, consisting of hundred of participants, into a mobile train exhibition.

**Smuggling of Gold and Silver**

3653. SHRI BANAMALI PATNAIK:  
SHRI S. M. BANERJEE:

Will the Minister of FINANCE be pleased to state:

(a) whether the smuggling of gold into and smuggling of silver out of India has been on the increase;

(b) if so, the value of gold and silver seized while being smuggled in and out, respectively, during 1970, 1971 and 1972; and

(c) the steps taken to check the smuggling and the results achieved during the period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) It is not practicable to make a reliable estimate of the extent of gold smuggled into the country or of silver smuggled out of the country. However, on the basis of the seizures it can be said that the smuggling of gold into the country has declined since 1971 because of the rise in the price of gold abroad and the vigilance kept by the Navy on the West Coast. Similarly on the basis of the seizures of silver made during the last few years, it can be said that smuggling of silver out of the country has also declined after the introduction of the Customs Amendment Act in 1969.

(b) The value of the gold and silver seized by the Customs and Central Excise authorities during 1970,